

APPENDIX -8B
APPLICATION PERFORMA FOR CERTIFICATION OF EXPORT PERFORMANCE OF UNITS IN
AGRO CHEMICALS SECTORS BY THE REGIONAL OFFICES OF THE DGFT AS PER CUSTOMS
NOTIFICATION NO 12/2012 dated 17.3.2012

1. Name and Address of the Applicant
2. IEC Number
3. Details of exports and import entitlement

Preceding licensing year's physical exports (in Rscrores)	Entitlement @ 1% of the FOB value of physical exports	Cumulative imports already undertaken under Customs Not 21/2002 (in Rs. Crores)	Balance import entitlement (in Rs. crores) (2) – (3)	CIF Value of Import to be undertaken under this application (In Rs. crores)	Balance entitlement of imports (4) – (5)
(1)	(2)	(3)	(4)	(5)	(6)

Declaration/Undertaking by the Proprietor/Partner/Director

- a. We/I hereby declare that the said goods are to be imported for Research and Development purpose only
- b. We/ I hereby undertake that the total value of goods imported during under Customs Notification No 12/2012 dated 17.3.2012 (erstwhile Notification no. 21/2002 dated 1.3.2002.....) will not exceed 1% of the FOB value of exports in the financial year ...
- c. We/I hereby undertake that the imported goods would be installed in the factory of the importer within 6 months of the date of importation. These goods would not be transferred or sold for a period of 7 years from the date of installation.
- d. We/I hereby declare that the imports by the unit are for Research and Development in the agro chemical sectors.
- e. We/I hereby declare that the Research and Development wing of the unit which has undertaken these imports is registered with the Department of Scientific and Industrial Research in the Ministry of Science and Technology of the Government of India
- f. We/I hereby declare that the above statements are true and correct and nothing has been concealed or held

therefrom. We/I fully understand that any information furnished if proved incorrect or false will render us/me liable for penal action and other consequences as may be prescribed in the FTDR Act 1992, Foreign Trade Regulation Rules, 1993 and Orders framed thereunder, and any other law in force

Name of the Proprietor/ Director (s)/ Partner (s)

Signature of the Proprietor/Director(s)/ Partner(s)

Designation

E-mail id:-

Phone No.:-

Residential Address:-

Date:

Place:

CHARTERED ACCOUNTANT'S CERTIFICATE/COST ACCOUNTANT'S CERTIFICATE

This is to certify that I have verified the details furnished by the unit as at S.Nos 1 to 3 along with the Declaration/ Undertaking given by the Proprietor/ Partner/ Director of the unit(s) and find them to be true and correct.

Chartered Accountant's

Name/Cost

Accountant's Name

Membership Number & Seal

Address

Name and address of
the Institute with whom
registered

VERIFICATION BY THE REGIONAL OFFICE OF THE DIRECTORATE GENERAL OF FOREIGN TRADE

This is to verify that the details supplied by the firm in the said Appendix have been verified by the Chartered Accountant/Cost Accountant and are correct as per the records submitted by the Unit to this office. The certificate is issued for allowing duty free import of listed equipment given in List 27-A of the Customs Notification 10/2002 dtd 21.02.2002 for a value of Rs words and figuressubject to conditions mentioned in the aforesaid Customs Notification.

Date:

Place:

(Signing Authority)
For the Office of the Additional/Joint Director General of Foreign Trade,